

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 532/1999

New Delhi, this the 30th Day of January. 2001

Hon'ble Shri V.K. Majotra, Member(A),
Hon'ble Shri Shanker Raju, Member(J),

1. Shri Atma Ram Thakur S/o Shri Laxman Singh Thakur
Carpenter Master
R/o B/5 Double Stories.
Central Jail Staff Quarters,
Delhi-14.

.....Applicant.

(By Advocate:Shri U. Srivastava)

Versus

1. Union of India through
The Secretary,
Govt. of N.C.T. Delhi
5 Shamnath Marg, New Delhi.

2. The Inspector General(Prison)
Central Jail, Tihar
New Delhi.

3. The Deputy Secretary (Finance, Budget)
Finance Budget Department
Govt. of N.C.T. Delhi, 5 Shamnath Marg,
New Delhi.

.....Respondents.

(By Advocate:Shri Rajinder Pandita)

O R D E R(Oral)

By V.K. Majotra, Member(A)

Shri U. Srivastava drew our attention to the reply of the respondents wherein they had stated that vide D.O. letter dated 14.09.2000, the respondents have requested, Government of India, Ministry of Home Affairs, New Delhi to issue a notification revising the pay scale of technical staff of Central Jail, New Delhi in compliance of the orders of Central Administrative Tribunal dt. 30.11.1999 and that the decision of the Ministry of Home Affairs is awaited and sought permission to withdraw the OA with liberty to seek redressal, if the applicant(s) remained aggrieved on revision of the pay scales after a decision is taken by Government of India.

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2. Shri Rajinder Pandita, learned counsel of the respondents stated that the applicant has not made Union of India as a party in the present case which is the necessary party. Thus the application suffers from the vice of non-joinder of necessary party.

3. The applicant is permitted to withdraw the OA with liberty to approach afresh if still aggrieved after revision in the pay scales. OA is dismissed as withdrawn. No costs.

S. Raju
(Shanker Raju)

Member(J)

/kedar/

V.K. Majotra
(V.K. Majotra)
Member(A)